#### GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS) 8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(61)/LA-2019/cons2law/531-544

Dated the 11 December, 2019

То

The Special Secretary (GAD), General Administration Department, Government of NCT of Delhi 2<sup>nd</sup> Level, A-Wing, Delhi Secretariat, New Delhi.

Sub: Gazette Notification of the Delhi Appropriation (No. 4) Act, 2019 (Delhi Act 05 of 2019)

Sir,

Please find enclosed herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)—Extra-Ordinary today itself. It is requested that at least 10 Gazette copies of the same may be sent to this Department as soon as received from the press.

Encl: As above

(Sanjay Kumar Aggarwal) Pr. Secretary (Law, Justice & L.A.)

No. F.14(61)/LA-2019/cons2law/ 531-544

Dated the 11th December, 2019

Copy, together with the copy of enclosures, forwarded for information and necessary action to:-

- 1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi-110001 (with 5 copies).
- 2. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi-110001 (with 2 copies).
- 3. The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.
- 4. The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
- 5. The Secretary to the Law Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002
- 6. The Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
- 7. The OSD to Chief Secretary, Gcvt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
- The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.

9. Guard file

(Sanjay Kumar Aggarwal)
Pr. Secretary (Law, Justice & L.A.)

# (TO BE PUBLISHED IN PART –IV OF THE DELHI GAZETTE, EATRAORDINARY)

### GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFARIS) 8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(61)/LA-2019/cons2law/531-544

Dated the 11th December, 2019

#### NOTIFICATION

No. F.14(61)/LA-2019/cons2law/53/-16, //-12-19. The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 9<sup>th</sup> December, 2019 and is hereby published for general information:-

### "THE DELHI APPROPRIATION (NO.4) ACT, 2019 (DELHI ACT 05 OF 2019)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 2<sup>nd</sup> December, 2019)

[9<sup>th</sup> December, 2019]

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2019-2020.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Seventieth Year of the Republic of India as follows:-

Short title.

 This Act may be called the Delhi Appropriation (No. 4) Act, 2C19.

Issue of `2832,46,96,000/- 2.

from and out of the

Consolidated Fund of the

National Capital Territory of

Delhi for the financial year

2019-2020.

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column (5) of the Schedule, amounting in the aggregate to the sum of Rupees Two Thousand Eight Hundred Thirty Two Crore Forty Six Lakh and Ninety Six Thousand Only towards defraying the several charges which will come in the course of payment during the financial year 2019-2020 in respect of the services specified in column (2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

de ille

### THE SCHEDULE

(See sections 2 and 3)

( In thousand)

## SUMS NOT EXCEEDING

<u>Demand</u> <u>No.</u>	Services and Purposes		Voted by the Legislative Assembly	Charged on the Consolidated Fund	<u>Total</u>
1	Ш		<u>III</u>	IV	V
2	General Administration	Revenue	3096800	5700	3102500
3	Administration of Justice	Revenue	200000	100000	300000
4	<u>Finance</u>	Revenue	17700	356	18056
<u>5</u>	<u>Home</u>	Revenue	170100	<u>0</u>	170100
	10	Capital	3000	<u>0</u>	3000
<u>6</u>	Education	Revenue	5900	500	6400
		Capital	<u>42800</u>	<u>0</u>	42800
7	Medical and Public Health	Revenue	800	16600	17400
		Capital	<u>0</u>	11100	11100
<u>8</u>	Social Welfare	Revenue	2904990	0	2904990
		Capital	<u>8246050</u>	0	8246050
<u>10</u> .	Development	Revenue	1326100	0	1326100
		Capital	200	0	200
11	Urban Development and Public Works	Revenue	<u>5575500</u>	0	5575500
11		Capital	6600500	<u>0</u>	6600500
	<u>Total</u>		28190440	134256	28324696

(Sanyay Kumar Aggarwal) Pr. . Secretary (Law, Justice & L.A.) (दिल्ली राजपत्र असाधारण के भाग – IV में प्रकाशनार्थ)

#### राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार (विधि, न्याय एवं विधायी कार्य विभाग) आठवॉ तल, सी-विंग, दिल्ली सचिवालय, नई दिल्ली

सं0 फा0 14(61)/एलए-2019/cons2 aw/531-544

दिनांक 11 दिसंबर, 2019

#### अधिसूचना

सं0 फा0 14(61)/एलए—2019/ cons2law/ 531-544, 11-11219 राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के निम्नलिखित अधिनियम ने उप—राज्यपाल की सहमति दिनांक 09 दिसंबर, 2019 को प्राप्त कर ली है और इसे जन साधारण की जानकारी के लिये प्रकाशित किया जाता है :--

### "दिल्ली विनियोग (संख्या 04) अधिनियम, 2019 (2019 का दिल्ली अधिनियम 05)

(02 दिसंबर, 2019 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[09 दिसंबर, 2019]

वर्ष 2019–2020 से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से भुगतान प्राधिकृत करने तथा कुछ और राशि का विनियोजन करने के लिए एक विधेयक

भारत गणराज्य के सत्तरवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

संक्षिप्त शीर्षक

- इस अधिनियम का संक्षिप्त नाम दिल्ली विनियोग (संख्या 4) अधिनियम 2019 है।
- 2019-2020 में राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त
- ₹2832,46,96,000 / का वर्ष 2. राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम (5) में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभारों की अदायगी के लिए दो हज़ार आठ सौ बत्तीस करोड़ छियालिस लाख छियानवे हज़ार रुपयों की कुल राशि के बराबर है, जो अनुसूची के कालम (2) में विनिर्दिष्ट कार्यों के त्तम्बन्ध में वर्ष 2019-2020 की अवधि के दौरान भुगतान के रूप में प्रयुक्त होंगी।

विनियोजन

3. इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि में से प्रदत्त और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त अवधि के सम्बन्ध में अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिए विनियोजित की जायेगी।

A P / C12 My LA

# अनुसूची (धारा 2 और धारा 3 देखिए)

(₹ हजार में)

# निम्नलिखित से अनाधिक राशियाँ

अनुदान संख्या	सेवाएं और प्रयोजन		विधान सभा द्वारा अनुदत्त	संचित निधि पर भारित	योग
I	ır		III	IV	V
2	सामान्य प्रशासन	राजस्व	3096800	5700	3102500
3	न्याय प्रशासन	राजस्व	200000	100000	300000
4	वित्त	राजस्व	17700	356	18056
5	गृह \	राजस्व	170100	0	170100
		पूँजी	3000	0	3000
6	शिक्षा	राजस्व	5900	500	6400
		पूँजी	42800	0	42800
7	चिकित्सा एवं जन स्वास्थ्य	राजस्व	800	16600	17400
		पूँजी	0	11100	11100
8	समाज कल्याण	राजस्व	2904990	0	2904990
		पूँजी	8246050	0	8246050
10	विकास	राजस्व	1326100	0	1326100
		पूँजी	200	0	200
11	शहरी विकास और लोक निर्माण	राजस्व	5575500	0	5575500
		पूँजी	6600500	0	6600500
	योग		28190440	134256	28324696

447 27841M

(संजय कुमार अग्रवाल) प्रधान सचिव (विधि, न्याय एवं विधायी कार्य)